

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No.1266/2013

Date of Order :12.04.2019.

Between :

B.Srinivas, s/o B.Janardhan,  
Aged about 45 yrs, Working as  
Part Time Contingent Electrician cum  
Generatory Operator, Secunderabad  
Head Post Office, Secunderabad,  
r/o Qtr No.1052, H.No.4-55,  
Suraram Colony, IDA Jeedimetla,  
Qutbullapur Mandal, Hyderabad-500 055. ...Applicant

And

1. The Union of India, rep., by the Secretary to  
Govt. of India, M/o Communications & IT,  
Dept. Of Posts – India, Dak Bhavan, Sansad Marg,  
New Delhi-110 001.
2. The Chief Postmaster General, A.P.Circle,  
Dak Sadan, Abids, Hyderabad-50 001.
3. The Senior Superintendent of Post Offices,  
Secunderabad Division, Gandhi Nagar,  
Hyderabad-500 080.
4. The Senior Postmaster,  
Secunderabad HO-500 003. ... Respondents

Counsel for the Applicant ... Mr.M.Venkanna  
Counsel for the Respondents ... Mrs.B.Gayathri Varma, Sr. PC for CG

**CORAM:**

**THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN  
THE HON'BLE MRS.NAINI JAYASEELAN, MEMBER (ADMN.)**

**ORAL ORDER**

(As per Hon'ble Mrs.Naini Jayaseelan, Member (Admn.))

The applicant has filed the present OA seeking a direction to the respondents to absorb and regularize his services as Multi-Tasking Staff (MTS) in view of his long service as Part Time Contingent Electrician-cum-Generator Operator.

2. **Brief facts of the case:**

The applicant was engaged as Part-Time Contingent Electrician w.e.f 31.10.1983 on a monthly consolidated allowance of Rs.155/- calculating on hourly basis. (3) posts of Part Time Contingent Electricians were in existence at Secunderabad HO with 5 hours, 4 hours and 6 hours respectively, since there are no regular posts of Electricians. A proposal for combining 3 Part Time Contingent Electrician into 2 posts for 8 and 7 hours was submitted by the 3rd respondent, vide letter dated 10.11.1993 to the Circle Office of the Postal Department for consideration. The 4th respondent, vide memo dated 7.3.1994 submitted a report to the 3rd respondent seeking approval of combining the duties of 3 Part Time Electrician posts into 2 Full Time posts. The 4th respondent vide memo dated 9.3.1996 has also revised the working hours of the applicant from 1400 hours to 2100 hours.

3. The applicant submitted that he belongs to SC community and is 45 years of age and is well within the upper age limit of 55 years, and therefore, he has prayed that he may be considered for promotion to the post of MTS as per the Recruitment Rules dated 12.12.2010, which were duly notified by the 1st respondent vide memo dated 28.01.2011.

4. The Counsel for the Applicant submitted that the case of the applicant is covered under Para (e) of the said revised Recruitment Rules, which is extracted hereunder:

*“(e) Appointment of part time casual labourers engaged on or before 1-9-1993, of the recruiting Division or Unit on the basis of selection-cum-seniority failing which by;*

5. The respondents have filed a reply statement opposing the OA. They stated that a proposal for combining 3 Part Time Contingent Electrician into 2 posts for 8 and 7 hours was submitted by the office of the 3rd respondent, vide letter dated 10.11.1993 to the Circle Office for consideration. However, the above is not an order and the same was not initially approved and implemented. It is only an internal correspondence between respondents 3 and 2 seeking approval of the 2nd respondent as the 3rd respondent is not competent to do so.

6. Heard Mr.M.Venkanna, learned counsel appearing for the Applicant and Mrs.B.Gayathri Varma, learned senior panel counsel appearing for the Respondents.

7. Recently, the respondent-department had issued revised Recruitment Rules for MTS and the applicant is apparently covered *prima facie* under Para (e) of the said rules, we are of the opinion that the case of the applicant may be considered by the respondents for recruitment as Multi Tasking Staff as per the extant policy.

8. The OA is accordingly disposed of directing the respondents to consider the case of the applicant in accordance with the extant policy. This order shall not be construed as conferring any status temporary or otherwise on the applicant. The respondents shall complete the process within a period of 3 months from the date of receipt of a copy of this order.

8. There shall be no order as to costs.

Sd/-

Sd/-

**( NAINI JAYASEELAN )  
MEMBER (ADMN.)**

**( JUSTICE L.NARASIMHA REDDY)  
CHAIRMAN**

Dated: this the 12<sup>th</sup> day of April, 2019  
Dictated in the Open Court

Dsn.